

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 415 of 2020

IN THE MATTER OF:

Naresh Sevantilal Shah

...Appellant

Versus

Malharshanti Enterprises & Anr.

...Respondents

Present:

**For Appellant: Mr. Aditya Manubarwala, Mr. Deepak Joshi and
Mr. Amir Arsiwala, Advocate**

**Respondent: Mr. Kartik Sethi, Respondent No. 1
Mr. Dhaval Deshpande, Advocate Respondent No.-2.
Mr. Yash Jariwala, RP.**

ORDER
(Virtual Mode)

17.08.2020 On 12th March, 2020, Notices were issued to the Respondents and interim order was passed. Therefore, the matter has been listed today.

Mr. Kartik Sethi and Mr. Dhaval Deshpande, Advocates appear on behalf of Respondent Nos. 1 and 2 respectively. Mr. Dhaval Deshpande, Advocate informs this Appellate Tribunal that the during the pendency of this case, Jitendra Kumar Rambaran Yadav replaced by another IRP therefore, he is permitted to file an Interlocutory Application for substitution within one week.

Learned counsel for the Respondent No. 1 is directed to file Reply Affidavit within two weeks. Rejoinder, if any, may be filed within one week thereafter.

Cont.....

Interim order shall continue till the next date of hearing.

List the Appeal on **17th September, 2020.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

R N/nn./